

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6920/2019

(Arising out of impugned final judgment and order dated 14-05-2018 in CRLA No. 1037/2015 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

ANIL KUMAR GUPTA

Respondent(s)

(IA No. 155208/2021 - EXEMPTION FROM FILING O.T.)

Date : 04-05-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Aishwarya Bhati, A.S.G.
Mr. Sonia Mathur, Sr. Adv.
Mr. Pranay Ranjan, Adv.
Mr. Rajan Kumar Chourasia, Adv.
Ms. Sairica S Raju, Adv.
Mr. Digvijay Dam, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. Virag Gupta, Adv.
Mr. Rohit Amit Sthalekar, AOR
Mr. Vishal Arun Mishra, Adv.
Mrs. Harshita Nigam, Adv.
Mr. Ujjwal Bharadwaj, Adv.
Mrs. Saumya Srivastava, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

List for final hearing on 16.08.2023.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(NAND KISHOR)
COURT MASTER (NSH)